

DR. BHAGWAN DAS RATHOR
I introduce the Bill.

15 39 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of article 101)

SHRI C K CHANDRAPAN
(Cannanore) I beg to move for
leave to introduce a Bill further to
amend the Constitution of India

MR CHAIRMAN The question is

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India"

The motion was adopted

SHRI C K CHANDRAPAN
I introduce the Bill

15 39½ hrs

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 102, 103 etc)

डा० रामजी सिंह (भागलपुर) सभा-
पति महोदय, मैं दलबदल निर्गम सम्बन्धी
भारत के संविधान में संशोधन करने वाले
विधेयक को पुरास्थापित करने की अनुमति
चाहता हूँ।

MR CHAIRMAN The question is

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India"

The motion was adopted

डा० रामजी सिंह - सभापति महोदय
मैं उक्त विधेयक को पुरास्थापित करता हूँ।

15 40 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new article 83A)

डा० रामजी सिंह (भागलपुर) सभापति
महोदय, मैं जीविकोपार्जन के लिए काम का
अधिकार सम्बन्धी भारत के संविधान का
संशोधन करने वाले विधेयक को पुरास्थापित
करने की अनुमति चाहता हूँ।

MR CHAIRMAN The question is

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India"

The motion was adopted

डा० रामजी सिंह सभापति महोदय
मैं उक्त विधेयक को पुरास्थापित करता हूँ।

15 40½ hrs

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 84 and 326)

डा० रामजी सिंह (भागलपुर) सभापति
महोदय मैं निर्वाचित प्रतिनिधियों का वापस
बुलाने के अधिकार सम्बन्धी भारत के
संविधान का संशोधन करने वाले विधेयक को
पुरास्थापित करने की अनुमति चाहता हूँ।

MR CHAIRMAN The question is

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India"

The motion was adopted.

डा० रामजी सिंह सभापति महोदय, मैं
उक्त विधेयक का पुरास्थापित करता हूँ।

15 41 hrs

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new article 13A)

डा० रामजी सिंह (भागलपुर) सभा-
पति महोदय, मैं 21 वर्ष के बदले 18 वर्ष के

लोषों को बोट देने के अधिकार सम्बन्धी भारत के संविधान का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

डा० रामजी सिंह : सभापति महोदय, मैं उक्त विधेयक को पुरःस्थापित करना हूँ।

15.41½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

(Insertion of new section 78A)

SHRI SAUGATA ROY (Barrack-pore): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

15.42 hrs.

CONSTITUTION (AMENDMENT) BILL

(INSERTION OF NEW ARTICLES 329B, ETC.)

SHRI SAUGATA ROY (Barrack-pore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

15.42½ hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 352)—Contd.

By Shri Hari Vishnu Kamath

MR. CHAIRMAN: Now we take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 29th July, 1977, namely:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Shanti Bhushan may continue.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): On the last occasion I had dealt with most of the provisions of the Bill which had been moved by the hon. Member, Shri Kamath. There is only a little more to be said on that.

I have dealt with the question of the ratification of the proclamation of the Emergency and said that it would not be proper that it should be permitted to be done by a bare majority of the two Houses and I have said that there should be a special majority. I only joined issue a little with Shri Kamath that if the Constitution can be amended by two-thirds majority of the Members present and voting, ratification of the proclamation may also be allowed to be done by the same kind of special majority.

15.43 hrs.

[SHRI DHIRENDRANATH BASU in the Chair]

The last part of the proposed Bill relates to the subsequent ratifications. Sir, the hon. Members of the House are aware that the original emergency